

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.204**

IA-2830/2022IA-4490/2021 IA-4524/2021 IA-3385/2020

In

IB-432(ND)/2019

**IN THE MATTER OF:**

Mr. Arun Kumar Sinha

.....APPLICANT/PETITIONER

V/S

M/s. Three C Homes Pvt. Ltd.

.....RESPONDENT

**SECTION**

U/s 7 of IBC, 2016

**Order delivered on 29.07.2022**

**CORAM:**

**SHRI SATYA RANJAN PRASAD  
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS  
MEMBER (JUDICIAL)**

**PRESENT:**

For the RA

:Mr. Abir Roy, Adv and Mr. Vivek Pandey Adv

For the RP

: Mr. Rishabh Jain, Advocate

For the Respondent

: Mr. Krishnendu Datta, Sr. Advocate, Mr. Kamaljeet Singh,  
Adv., Mr. Rajat Sinha, Adv., Mr. Aniket Aggarwal, Adv.,

Mr. Pranav Tanwar, Adv.

**ORDER**

**IA-2830/2022:-**

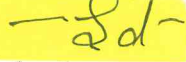
This is an application filed on behalf of the Applicant seeking a direction to the Resolution Professional to accept the claim of the Applicant. Mr. Rishabh Jain, Learned Counsel submits that the claim has been considered and collated. In view of the statement made by the Ld. Counsel for the Resolution Professional, nothing survives in this matter.

Accordingly, the present application is **disposed of**.



IA-4490/2021 IA-4524/2021 IA-3385/2020:-

List these applications along with IA-3080/2022 on 04.08.2022.



(SATYA RANJAN PRASAD)  
MEMBER (TECHNICAL)



(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)

SHAMMY

29.07.2022